

Notification
Srinagar, the 7th Feb, 2022

SO .-56 In exercise of the powers conferred by sub-section (1) of section 9 and sub-section (5) of section 15 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (**Act No.V of 2017**), the Government, on the recommendations of the Council, and in supersession of notification S.O 415, dated the 9th December, 2021, hereby makes the following further amendments in the notification No. SRO - GST - 1, dated the 8th of July, 2017, namely:-

In the said notification, -

- In Schedule I - 2.5%, serial number 225 and the entries relating thereto shall be omitted;
- In Schedule II - 6%, after serial number 171 and the entries relating thereto, the following serial number and entries shall be inserted, namely:

"171A1	64	Footwear of sale value not exceeding Rs.1000 per pair."
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2. This notification shall deem to have come into force w.e.f the 1st day of January, 2022.

Sd/-
(Atal Dullo), IAS
Financial Commissioner to Government,
(Additional Chief Secretary)
Finance Department.

F.No:FD-ST/34/2021-03
Copy to the:-

Dated: 07 - 02 - 2022

- Secretary, GST Council, New Delhi.
- All Financial Commissioners.
- Principal Resident Commissioner, J&K Government, New Delhi.
- Principal Secretary to Hon'ble Lt. Governor.
- All Principal Secretaries to Government.
- All Commissioner/Secretaries to Government.
- Joint Secretary (J&K) Ministry of Home Affairs, Government of India, New Delhi
- Divisional Commissioner, Jammu/Kashmir.
- Secretary to Government, Law Department.
- Commissioner, State Taxes Department, J&K, Srinagar.
- Excise Commissioner, J&K, Srinagar.
- Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
- Pvt. Secretary to Financial Commissioner (Additional Chief Secretary), Finance.
- Website J&K, Finance.


(Mohammad Amin)
Under Secretary to the Government
Finance Department.